

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

101. IA(LIQ.)/55/2024 C.P. (IB)/102(MB)2019

IN THE MATTER OF

Transport Corporation Of India Limited

Vs

Thakkarsons Roll Forming Private Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 18.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant RP:- Adv. Nitu Chaturvedi (PH)

For the Respondent:

ORDER

IA (LIQ.)/55/2024:- Notice of Motion: - Registry as well as Applicants are directed to serve the notice to the Corporate Debtor and to submit service report along with copy sent to Corporate Debtor, postal receipt, track report/acknowledgement before the next date of hearing. Upon service, the Respondent/Corporate Debtor is directed to file the reply, at least seven days before the next date of hearing by serving an advance copy to the Counsel opposite. Adjourned to **23.08.2024**.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)